

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5218
ANSWERED ON:25.04.2003
MECHANISM TO MONITOR NGO
HOLKHOMANG HAOKIP

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is any mechanism to monitor the activities of the NGOs funded by his Ministry;
- (b) if so, the details thereof;
- (c) the nature of punishment meted out to the fraudulent and non-performing NGOs;
- (d) whether the guidelines issued to the NGOs are being changed frequently;
- (e) if so, the reasons therefor; and
- (f) the amount of money sanctioned for the NGOs working for tribal affairs in Manipur during the last three years?

Answer

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

(a) and (b) Yes, Sir. The monitoring of the activities of the NGOs funded by this Ministry is done as per the procedure laid down under various relevant provisions of the General Financial Rules. The inspection report of the District Collector and the recommendation of the State Govt. is required for the consideration of releases of grants every year. Officers from the Ministry and the State Departments are also deputed to inspect these organizations as and when considered necessary.

(c) Grant in aid to such organisations are stopped immediately. The State Govts. concerned are requested to recover the grants in aid already released, together with interest at the rate of 6% per annum from these NGOs. Criminal prosecution is also initiated through the State Government against such organizations, which are suspected to be involved in fraudulent activities.